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PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**HIGH COURT AT CALCUTTA
APPELLATE SIDE**

NOTIFICATION

No. 2797-G - dated 8th August, 2017 — The following amendments which have been made by the High Court at Calcutta to **Rules 4, 6, 9 and 10** under the Heading '**Rules for cases arising in the Andaman & Nicobar Islands**', as contained in **Chapter XVIII of the Appellate Side Rules of the High Court at Calcutta**, are notified hereinbelow.

The amendments will take effect from the date of its publication in the Official Gazette.

AMENDMENTS

Provisions under **Rules 4(b), 4(c), 6, 9 and 10** respectively of **Chapter XVIII of the Appellate Side Rules of the High Court at Calcutta**, appearing under the Heading '**Rules for cases arising in the Andaman & Nicobar Islands**', stands amended in the following manner :

SL. NO.	RULE MODIFIED	AMENDED PROVISIONS OF THE SAID RULE
1.	4(b).	Urgent Applications under Article 226 and 227 of the Constitution of India and urgent Civil and Criminal matters as and when the Circuit Bench is not in session; may be filed and heard before the appropriate Bench in Calcutta. Provided, however, that all such Appeals and Applications shall stand transferred to the Islands for being dealt with and disposed of by the next Circuit Bench, if not already disposed of, and
2.	4(c).	Every case in respect of which all the Parties in writing request the Registrar, Circuit Bench at Port Blair for being heard in Calcutta and the Chief Justice agrees to the same, may be filed and heard in Calcutta;

SL. NO.	RULE MODIFIED	AMENDED PROVISIONS OF THE SAID RULE
3.	6.	The Rule 6 stands deleted.
4.	9.	During the absence of the Registrar from the head quarters in the Islands, save as hereinafter provided, the Jurisdiction and duties of the Registrar shall be exercised and performed by the District & Sessions Judge who shall report daily to the High Court.
5.	10.	The Rule 10 stands deleted.

By order of the High Court,

Sd/-

SUGATO MAJUMDAR

Registrar General.